

classes within the frame work of the Constitution."

*The motion was adopted.*

श्री रीतलाल प्रसाद वर्मा : मैं विधेयक को पुरःस्थापित करता हूँ ।

MR. DEPUTY-SPEAKER: The next bill under item 10 is that of Shri Raghunath Singh Verma. He is not present. The next bill under item No. 11 is that of Shri Nanje Gowda. Shri Gowda.

15.03 hrs.

BAN ON CREATION OF TRUSTS  
(FOR BACKWARD CLASSES OF  
PEOPLE) BILL\*

SHRI H. N. NANJE GOWDA:  
(Hassan): I beg to move for leave to introduce a Bill to provide for banning creation of all kinds of trusts for backward classes of people.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for banning creation of all kinds of trusts for backward classes of people."

I think Shri Banatwala is opposed to the introduction of this Bill. Shri Banatwalla.

SHRI G. M. BANATWALLA  
(Ponnani): Mr. Deputy-Speaker, Sir, at this stage, I will not take a long time because you will remind me that only a brief statement is permitted. I rise to oppose the grant of leave to introduce this Bill.

Sir, this Bill has very strange provisions. For example, creation of trusts for the welfare of backward classes is sought to be banned. Is it that the trusts can be created for the welfare of the affluent classes only. For the trusts created for the benefit and the welfare of the backward classes are sought to be banned by this Bill.

Sir, the Bill goes on to say that all the trusts created for the welfare of

the backward classes people should be taken over by the Central Government. In other words, there should be a nationalisation of trusts. I would only submit that the question of nationalisation of trusts is violative of several provisions of our Constitution. Sir, the personal laws of several communities, specially the Muslims personal laws, have also been very eloquent on this topic.

Therefore, Sir, to say that the taking over of the Trusts would be the solution is not correct. This is the aim of the Bill. Therefore, I submit, it is highly objectionable; it is violative of several Articles of the Constitution of India I need not take the time of the House to dwell upon them.

Sir, I can very well understand the anxiety of the Hon. Members. He has mentioned this in the Statement of Objects and Reasons of the Bill. His anxiety is that these Trusts should not be used as political weapons for exploitation of the weaker classes. But then that is a different subject altogether. That does not mean that these trusts should not be created. That does not mean that these trusts should be taken over by the Government. It is also a serious intervention, I would say, with the Shariat Laws that are there. It is violative of Article 14. It is violative of Articles 25, 26, 29, 30 and several other Articles. While I appreciate the hon. Member's concern that there should be no exploitation of the backward classes and so on by these so-called trusts, I would appeal to him that the purpose cannot be achieved by the Nationalisation of these Trusts. Those who try to exploit these people can very well be proceeded against under the ordinary laws of the land. There are enough provisions of the law for the purpose. I request the hon. Member to withdraw the Bill. Otherwise I am constrained to request the House not to grant leave for such a Bill which is violative also of many of our Constitutional provisions. Thank you.

**SRI H. N. NANJE GOWDA:** Mr. Deputy Speaker, Sir, I don't know why the hon. Member has taken such an objection for the introduction of this Bill.

As we all know, many Members on both sides of the House have often talked about money being collected in the names of trusts. There are funds being collected by various political parties. They are receiving foreign money also. (Interruptions)

**MR. DEPUTY SPEAKER:** Order, order.

**SHRI H. N. NANJE GOWDA:** This money is being used for anti-national activities also. As you know, this money has become very handy for the big industrialists to put their black money there in the name of these Trusts and again use the money for their own selfish ends. So, Sir, my purpose is very clear. These trusts are no more considered a means to serve the people but they are only means to deceive the Government and to utilise their black money, for their own selfish ends. They use it as a political weapon to control politicians also. We have seen how things happened in Kerala, West Bengal, Jammu and Kashmir and so on. We have seen how these trust funds have been used for political purposes. My idea is not that these should function for the welfare of the backward classes. My only idea is this: These trusts should be taken over by the Government. Government in turn will see that the objects are taken on hand and implemented. They can help in this direction. Why should such trusts be there when they are no longer in our national interest? They only function as custodians of black money. That is why I am pressing for the introduction of my Bill.

**MR. DEPUTY-SPEAKER:** Are you withdrawing this Bill?

**SHRI H. N. NANJE GOWDA:** Do you advise me, Sir? (Interruptions)

I press for introduction of my Bill, Sir.

**MR. DEPUTY SPEAKER:** I will put it to vote. The question is:

“That leave be granted to introduce a Bill to provide for banning creation of all kinds of trusts for backward classes of people.”

*The motion was adopted.*

**SHRI H. N. NANJE GOWDA:** I introduce the Bill.

15.09 hrs.

#### PENSION AND OTHER AMENITIES FOR AGRICULTURAL WORKERS BILL\*

**SHRI H. N. NANJE GOWDA** (Hassan): I beg to move for leave to introduce a Bill to provide for pension, provident fund, and other amenities to agricultural workers.”

**MR. DEPUTY SPEAKER:** The question is:

“That leave be granted to introduce a Bill to provide for pension, provident fund, and other amenities to agricultural workers.”

*The motion was adopted.*

**SHRI H. N. NANJE GOWDA:** I introduce the Bill.